

(c) These production units are likely to be set up during 1981-82 after getting suitable accommodation and other technical facilities including procurement of equipment and recruitment of staff.

(d) Our experience has shown that the present format of Films Division documentary films is not entirely suitable for rural audiences. Films intended for rural audiences will have a greater impact and will be more effective if they are made exclusively for them with slower tempo in story form and with entertainment elements. It is proposed to produce such films with regional background and languages or tribal dialects to enable the people to identify themselves with the character and the problems dealt with in the films. Out of total number of films to be produced in each centre a few will be earmarked for subjects specifically relating to Tribal Areas and tribal problems, art, culture and socio-economic life of the Tribal people. The policy adopted by the Government is also to develop 16 MM technology in the country and to give institutional support at Government's level to the Indian Film Industry.

Issue of Registration Certificate to Drug Firms

3832. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) when and how Registration Certificates were given to M/s. Glaxo, Dumex and other companies; details of Forms A and B filled by them at that time and products marketed then and products marketed today under Registration Certificates;

(b) details of canalised raw materials allowed to them, their sales value, prices of different articles under Registration Certificates and whether Government have overlooked non-compliance of statutory provisions by these firms; and

(c) if so, the reasons therefor and whether Government now propose to direct these companies to comply with statutory provisions; if not, reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). According to Section 10 of the Industries (Development and Regulation) Act, 1951, which came into force on 8th May, 1952, every existing undertaking had to register itself within a prescribed time. A Certificate of Registration under the Rules were issued to such drug firms for the manufacture "Drugs and Pharmaceuticals". Since the Registration Certificates were issued in the fifties the details asked for are not immediately available. However, the exercise that is being done for the eventual grant of consolidated Industrial Licence to drug manufacturing units, as contained in para 37 of the statement containing Government's decisions on the (Hathi) Committee on Drugs and Pharmaceutical Industry, a copy of which was laid on the Table of the House on 29-3-1978 would enable the Government to scrutinise the items taken up for manufacture by the drug manufacturing companies subsequent to the grant of Registration Certificates.

In terms of the Drug Policy no unauthorised production, that is, production not authorised by valid industrial approvals shall be regularised.

Documentary on Pandit Jawaharlal Nehru

3833. SHRI JAGDISH TYTLER: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a documentary on Pandit Jawaharlal Nehru is being made under a Joint Venture of the Indian and Soviet Governments;